



2026:AHC:13255

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 538 of 2026

Shiv Shankar And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mohammad Jamil Akhtar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri M.J. Akhtar, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.

2. The grievance of the writ petitioners is that they were selected Inferior Field Worker on 29.06.1998 their services stood dispensed with on 21.08.1998 which was subject matter of challenge in Writ Petition No. 994 (SS) of 1999 wherein the orders terminating the services is set aside but the writ petitioner had not been paid salary period between the order of termination and reinstatement.

3. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication at the first instance by fifth respondent, Chief Medical Officer, Kanpur Nagar.

4. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioners to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fifth respondent, Chief Medical Officer, Kanpur Nagar by **06.02.2026**. Thereafter, the fifth respondent shall decide the claim of the writ petitioner within a period of three months.

(Vikas Budhwar,J.)

January 20, 2026

Rajesh